

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1834  
ANSWERED ON:16.12.2013  
RANK PAY FOR DEFENCE OFFICERS  
Thamaraiselvan Shri R.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has finally taken a decision with regard to Rank Pay case which was pending for more than two decades now;
- (b) if so, the details thereof;
- (c) whether its implementation is likely to have massive implications for both retired and serving officers of the armed forces; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): The Government has issued instructions on 27.12.2012 for implementing the Supreme Court's Order dated 4.9.2012 in IA No. 9 of 2010 in Transfer Petition (C) No. 56 of 2007 Union of India & Others Vs. N.K. Nair & Others which has dealt with the Rank Pay matter.

(c) & (d): The implementation of the Supreme Court Order has bearing on both retired as well as serving officers of the armed forces. Total number of 2840 serving officers and 33814 retired officers of the Army, Navy and Air Force have been paid their admissible dues. Expenditure incurred so far towards payment of admissible dues is Rs. 347 crores. Wherever needed, pension has also been revised. So far Pension Payment Orders (PPOs) in respect of 12129 Army officers, 2187 Navy officers and 5557 Air Force officers have been revised. The payment of pension is done by the Pension Disbursing Authorities / Public Sector Banks as per the revised PPOs.